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(2018) 08 CHH CK 0142 Chhattisgarh High Court

Case No: WPCR No. 454 Of 2018

Bhuvneshwar Gan APPELLANT

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State Of Chhattisgarh And Ors RESPONDENT

Date of Decision: Aug. 9, 2018

Hon'ble Judges: Goutam Bhaduri, J

Bench: Single Bench

Advocate: Punit Ruparel, SK Mishra

Final Decision: Disposed Of

Judgement

Goutam Bhaduri, I

- 1. Heard.
- 2. The instant petition is filed for the reason that respondent No.6 Rajesh Mishra is misusing the power and using third degree method on the petitioner
- and threatening for the reason that the FIR has been lodged on his instance.
- 3. In any case, the nature of complaint which is made it involves different facts about the authenticity of the same. At this stage, this Court is not
- inclined to pass any opinion as to whether the complaint so made is a gospel truth or not. The petitioner would be at liberty to approach the higher
- officials in case of need and make representation. In case the representation is made, the police higher officials are expected to make impartial
- enquiry in the matter.
- 4. With such observation, the writ petition stands disposed of.